

Case No. 575/2018  
FIR No. 285/2018  
PS Mundka  
State Vs. Suraj Bhan

18.08.2020

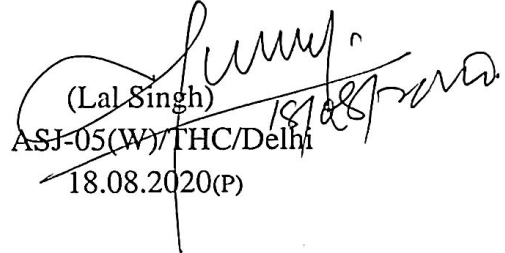
This matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.R.P.Sarwan, Ld. Legal aid Counsel for the accused through VC.

Matter is listed today for further arguments.

Further arguments heard from 02.10 PM to 03.20 PM and arguments concluded.

Put up on 28.08.2020 at 02:00 PM for Judgment.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
18.08.2020(P)

CR No. 54/2020  
Ramesh Chand Jain Vs. State & others

18.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Petitioner Ramesh Chand Jain through VC.  
Sh.M.A.Khan, Id. Addl. PP for the State through VC/R-1.  
None for respondents no.2 to 4.

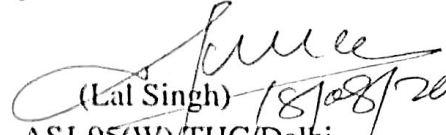
Matter is at the stage of consideration on the revision petition.

Perusal of the file shows that TCR already received.

Petitioner submits that today his counsel is unwell and hence, he is seeking adjournment.

At the request of Petitioner, matter is adjourned to 15.10.2020.

Put up on 15.10.2020 for arguments on the revision petition.

  
(Lal Singh) 18/08/2020  
ASJ-05(W)/THC/Delhi  
18.08.2020(P)

Case No. 738/2019  
FIR No. 250/2019  
PS Patel Nagar  
State Vs. Sandeep @ Rahul & Anr.  
18.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.  
Sh.Anil Kumar, Ld. Counsel for both the accused persons through VC.  
Both the accused persons are stated to be on bail, however, today they are absent.

Matter is at the stage of arguments on the point of Charge.

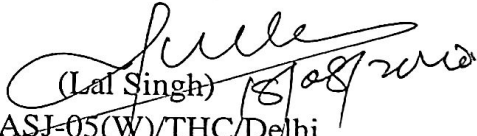
Ld. Counsel for both the accused persons submits that in this case, both the accused persons are on bail, however, today they are not present as they are unable to join the VC and he has orally requested to exempt the personal appearance of the accused persons.

In view of the submission of ld. Counsel for both the accused persons, both the accused persons are exempted from personal appearance through VC only for today.

Ld. Counsel for the accused persons submits that today he is not prepared for arguments on the point of Charge and he is seeking one opportunity for the same.

At the request of ld. Counsel for the accused persons, matter is adjourned to 15.10.2020.

Put up on 15.10.2020 for arguments on the point of Charge.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
18.08.2020(P)

Case No. 56938/2016  
FIR No. 647/2014  
PS Hari Nagar  
State Vs. Surinder Singh

18.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
None for the accused.  
Accused is on bail, however, today he is absent.

Matter is at the stage of P.E.

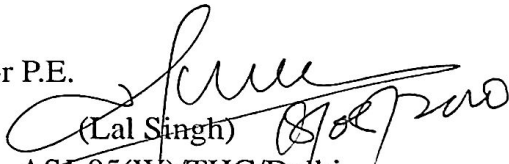
Perusal of the file shows that accused was on bail before the lockdown.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused for non joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 15.10.2020.

Put up on 15.10.2020 for P.E.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
18.08.2020(P)

Case No. 836/2018  
FIR No. 319/2018  
PS Paschim Vihar  
State Vs. Robin

18.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
None for the accused.  
Accused is on bail, however, today he is absent.

Matter is at the stage of P.E.

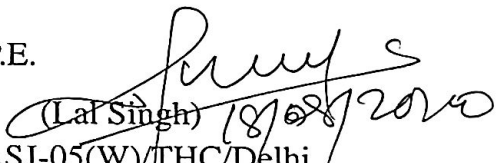
Perusal of the file shows that accused was on bail before the lockdown.

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In view of the above, the matter is adjourned for 15.10.2020.

Put up on 15.10.2020 for P.E.

  
(Lal Singh) 18/08/2020  
ASJ-05(W)/THC/Delhi  
18.08.2020(P)

Case No. 592/2019  
FIR No. 198/2018  
PS Anand Parbat  
State Vs. Anurag @ Anu

18.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
None for the accused.  
Accused is on bail, however, today he is absent.

Matter is at the stage of P.E.

Perusal of the file shows that accused was on bail before the lockdown.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused for non joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 15.10.2020.

Put up on 15.10.2020 for P.E.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
18.08.2020(P)

Case No. 81/2020  
FIR No. 1011/2015  
PS Nihal Vihar  
State Vs. Ajay Kumar

18.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
None for the accused.  
Accused is on bail, however, today he is absent.

Matter is at the stage of P.E.


Perusal of the file shows that accused was on bail before the lockdown.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused for non joining the proceedings through VC only for today.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 15.10.2020.

Put up on 15.10.2020 for P.E.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
18.08.2020(P)

CA No. 60/2020  
Jitender Vs. State

18.08.2020

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 and order bearing No. 322/RG/DHC/2020 dt. 15.08.2020 of the Hon'ble High Court of Delhi.

Present : None for the Appellant.  
Sh.M.A.Khan, Id. Addl. PP for the State/respondent through VC.

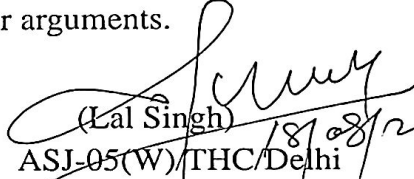
Matter is at the stage of arguments on Appeal.

Perusal of the file shows that TCR is already received.

At this stage, Ahlmad has informed that he has contacted Sh. Deepak Juneja, Id. Counsel for the appellant to join VC and he informed him that he is unable to join the VC today as he is going out of station to attend the last rites in his relations.

In view of above, the matter is adjourned for 15.10.2020.

Put up on 15.10.2020 for arguments.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
18.08.2020(P)



**FIR No. 636/2019**  
**PS Nihal Vihar**  
**U/s 307/34 IPC & 25/27 Arms Act**  
**State Vs. Sahil @ Parshant**

18.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Atul Jaiswal, Ld. Counsel for the applicant/accused  
through VC.

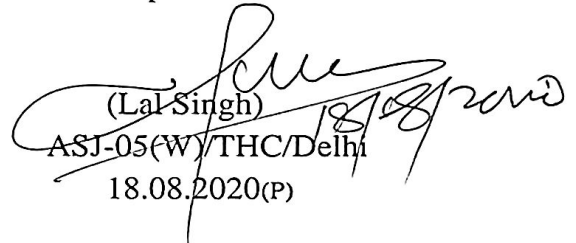
This application, as filed on behalf of the applicant/accused for issuance of necessary directions to the concerned Jail Supdt. for filing status report as to why the applicant/accused has not been released from J.C., is listed today for consideration.

Report has been received from the Dy. Supdt., Central Jail no.1, Tihar, Delhi and as per which, it is mentioned that after furnishing Personal bond and Surety bond, the accused has been released from Jail on 15.08.2020.

At this stage, Id. Counsel for the applicant/accused also submits that the accused has already been released on 15.08.2020. He further submits that he is withdrawing the present application and he may be permitted for the same.

In view of the above facts & circumstances as well as submission of the Id. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

Accordingly, the present application is disposed of.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
18.08.2020(P)

**FIR No. 99/2018**  
**PS Ranjit Nagar**  
**U/s 392/397/411/34 IPC**  
**State Vs. Arjun @ Hakla**

18.08.2020


Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Zia Afroz, Ld. Counsel for the applicant/accused  
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of bail.

However, two other similar bail applications have also  
been filed on behalf of the applicant/accused.

Therefore, at the request of Id. Counsel for the  
applicant/accused, matter is adjourned to 25.08.2020.

Put up on 25.08.2020 for consideration.

  
(Lal Singh) 18/08/2020.  
ASJ-05(W)/THC/Delhi  
18.08.2020(P)

**FIR No. 99/2018**  
**PS Ranjit Nagar**  
**U/s 392/397/411/34 IPC**  
**State Vs. Arjun @ Hakla**

18.08.2020

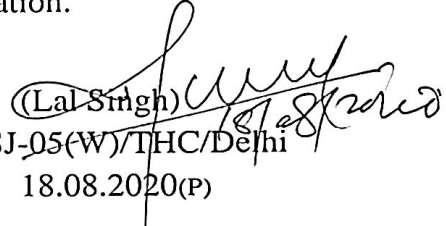
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh. R.P.Sarwan, Ld. Legal aid Counsel for the  
applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of regular bail.

However, two other similar bail applications have also  
been filed on behalf of the applicant/accused.

Therefore, at the request of Id. Legal aid Counsel for the  
applicant/accused, matter is adjourned to 25.08.2020.

Put up on 25.08.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
18.08.2020(P)

**Bail Application No. 1691**  
**FIR No. 99/2018**  
**PS Ranjit Nagar**  
**U/s 392/397/411/34 IPC**  
**State Vs. Arjun @ Hakla**

18.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Zia Afroz, Proxy Counsel for the applicant/accused  
through VC.

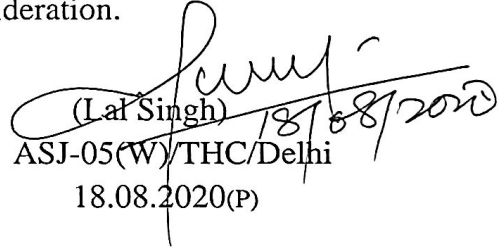
This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of interim bail.

Proxy counsel submits that this application was filed on  
behalf of the applicant/accused by Sh. Akhil Tarun Goyal, Advocate,  
who is his associate.

However, two other similar bail applications have also  
been filed on behalf of the applicant/accused.

Therefore, at the request of Proxy Counsel for the  
applicant/accused, matter is adjourned to 25.08.2020.

Put up on 25.08.2020 for consideration.

  
(Lal Singh) 18/08/2020  
ASJ-05(W)/THC/Delhi  
18.08.2020(P)

**FIR No. 882/2015**  
**PS Nihal Vihar**  
**U/s 302/307/34 IPC**  
**State Vs. Manish**  
**18.08.2020**

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Dr.A.P.Singh, Ld. Counsel for the applicant/accused  
through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

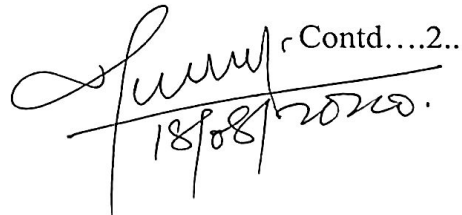
Fresh medical status report of the applicant/accused Manish has been received from the Medical Officer Incharge, Central Jail no. 8/9, Tihar, Delhi through Dy. Supdt., Central Jail no. 8/9, Tihar, Delhi.

As per the medical status report, on 08.08.2020, X-ray was done and inmate/patient/applicant was reviewed by Jail Visiting S/R Orthopedics as the case of low backache and provisional diagnosed as lumber strain and he was examined and advised medications accordingly and all the prescribed medications are being provided to the applicant/accused from the jail dispensary.

Heard for some time.

At this stage, Id. Counsel for the applicant/accused submits that he is withdrawing the present application and he may be permitted for the same.

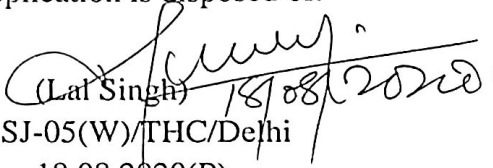
In view of the above facts & circumstances as well as

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18/08/2020.

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submission of the Id. Counsel for the applicant/accused, the present application is dismissed as withdrawn.

Accordingly, the present application is disposed of.

  
(Lal Singh) 18/08/2020  
ASJ-05(W)/THC/Delhi  
18.08.2020(P)

**FIR No. 119/2019**  
**PS Mundka**  
**U/s 395/397/506/34 IPC and 25/27/54/59 Arms Act**  
**State Vs. Rajesh @ Rinku**

18.08.2020


Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Gaurav Vats, Ld. Counsel for the applicant/accused  
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf  
of the applicant/accused for grant of regular bail.

Reply to the above application has been received on behalf  
of IO/Insp. Bishambar Dayal, PS Mundka alongwith previous  
involvement report.

Arguments partly heard.

Put up on 25.08.2020 alongwith main case file for further  
arguments.

  
(Lal Singh) 18/08/2020.  
ASJ-05(W)/THC/Delhi  
18.08/2020(P)

**FIR No. 876/2017**  
**PS Ranhola**  
**U/s 302/308/323/148/149/174A/34 IPC**  
**State Vs. Mannu @ Sonu @ Chiranji Lal**

18.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh. Gaurav Mahur, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

In pursuance to notice issued to the DCP as well as IO/SHO concerned, fresh reply/report have been received on their behalf.

At this stage, Id. Counsel for the applicant/accused submits that the present application of the applicant/accused also falls under the HPC guidelines dt. 18.05.2020.

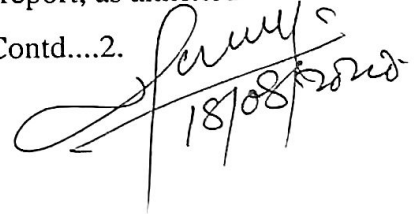
Report has already been received from the Supdt., Central Jail no.1, Tihar and as per which the applicant/accused is admitted in jail on 31.03.2018 in case FIR no. 876/2017 PS Ranhola.

It is reported in the conduct report that the conduct of the applicant/accused is good as no punishment is recorded against him till date.

As per report of SI Sedhu Ram Yadav, PS Ranhola, it is mentioned that as per record of PS and SCRB records, only this case i.e. FIR no. 876/2017 PS Ranhola is registered against the applicant/accused Mannu @ Sonu @ Chiranji Lal.

Further, in the previous involvement report, as annexed

Contd....2.

  
18/08/2020



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alongwith the reply, only the present case is shown against the applicant/accused.

Therefore, in view of the above reports, the case of the present applicant/accused is covered under the criteria of HPC guidelines dt. 18.05.2020.

Therefore, the present application of the applicant/accused for grant of interim bail for a period of 45 days deserves to be allowed.

Accordingly, the applicant/accused is admitted to interim bail for a period of 45 days from the date of his release subject to furnishing Personal bail bond for a sum of Rs. 50,000/- (Rupees fifty thousand only) to the satisfaction of concerned Jail Supdt.

The applicant/accused shall not make any attempt to influence or pressurize the witnesses and shall also not come into contact with any of the witnesses during the period of his interim bail.

The applicant/accused shall surrender before the concerned Jail Supdt. on expiry of period of interim bail.

Copy of this order be sent to the concerned Jail Supdt.

The application u/s 439 Cr.P.C. for grant of interim bail is accordingly disposed of.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
18.08.2020(P)

**FIR No. 01/2015**  
**PS Nihal Vihar**  
**U/s 302 IPC and 25/27 Arms Act**  
**State Vs. Sanjay Kumar & others**

18.08.2020

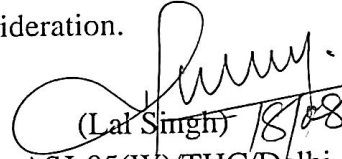
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
None for the applicant/accused.

This application has been filed on behalf of the applicant/accused Rahul Bhardwaj for cancellation of NBW.

Ahlmad has reported that he has tried to contact the counsel for the applicant/accused to join the VC, however, despite of several calls, he is not picking the calls.

Therefore, in view of above, matter is adjourned to 25.08.2020.

Put up on 25.08.2020 for consideration.

  
(Lal Singh) 18/08/2020  
ASJ-05(W)/THC/Delhi  
18.08.2020(P)

**FIR No. 760/2014**  
**PS Uttam Nagar**  
**U/s 498A/304B/302/34 IPC**  
**State Vs. Vijay Prakash Gupta**

18.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.F.C.Giri, Ld. Legal aid Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed today for consideration.

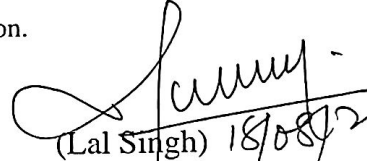
Fresh status report has been received on behalf of SI Govind Singh.

As per status report, the comment on acquittal of the applicant/accused in FIR no. 730/2014 PS Uttam Nagar is not received at PS Uttam Nagar alongwith police file of the case. It is further reported that it was revealed that the comment file has been sent to Screening Committee.

It is further reported that it cannot be ascertained as to whether an appeal has been recommended or not against the acquittal order in case FIR no. 730/2014 PS Uttam Nagar.

Accordingly, issue notice to the IO/SHO concerned to file fresh status report as to whether any appeal has been recommended/filed or not against the acquittal order in case FIR no. 730/2014 PS Uttam Nagar, returnable for 29.08.2020.

Put up on 29.08.2020 for consideration.

  
(Lal Singh) 18/08/2020.  
ASJ-05(W)/THC/Delhi  
18.08.2020(P)